

Development of DMIC

*216. SHRI KANJIBHAI PATEL: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government has received a proposal from the Government of Gujarat regarding rail development for various linkages for overall development of Delhi-Mumbai Industrial Corridor (DMIC) along the proposed Dedicated Freight Corridor (DFC) of the Railways; and

(b) if so, the reaction of Government thereto and the present status of the proposal?

THE MINISTER OF RAILWAYS (KUMARI MAMATA BANERJEE): (a) Yes, Sir. M/s Gujarat Infrastructure Development Board (GIDB), a Government of Gujarat entity, had forwarded a proposal suggesting various infrastructure linkages including rail connectivity for DMIC project in the State of Gujarat.

(b) DMIC Development Corporation (DMICDC), a Central Special Purpose Vehicle set up for implementation of the DMIC (Delhi-Mumbai Industrial Corridor) project has entered into a Memorandum of Understanding (MoU) with the GIDB in July 2008 for preparation of perspective and development plan for each identified investment Node jointly and also to facilitate development of select early bird projects. Proposal of the State Government was forwarded to the DMICDC.

Contract Farming

*217. SHRI SHARAD ANANTRAO JOSHI: Will the Minister of AGRICULTURE be pleased to state:

(a) the number of cases of contract farming in the country;

(b) the land area covered by each of these contracting companies; and

(c) the prominent companies having such contracts?

THE MINISTER OF AGRICULTURE (SHRI SHARAD PAWAR): (a) and (b) Agricultural markets including contract farming is regulated by State Governments under their respective Agricultural Produce Marketing (Development and Regulation) Act, (APMC Act). Through the Model Agricultural Produce Marketing (Development and Regulation) Act, circulated by the Ministry of Agriculture in 2003, State Governments were requested for making recording of contract farming agreements with a prescribed authority compulsory under the law, apart from other measures to reform agricultural marketing. As on 30.6.2009, 17 States have provided for contract farming under respective State APMC Acts through the amendments as per details are given in the enclosed Statement-I (See below). Since in seven States/Union Territories there are no APMC Acts, there is no regulation of contract farming in such States/Union Territories. To help the States in the formulation of Rules in this regard, the Ministry of Agriculture has also circulated a set of Model APMC Rules in 2007 to States/ Union Territories for adoption. As on 30.6.2009, eight States have framed Rules under their